

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-1015(PB)/2020

IN THE MATTER OF:

Endless Services Pvt. Ltd.

.... Applicant/petitioner

v.

SLR Construction Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 20.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Ms. Nikshubha Sethi. Adv.

ORDER

List the matter for hearing on **10.12.2020** with a peremptory direction to the Corporate Debtor side to file reply, failing which, the Petition will be heard and decided based on the submissions of the Petitioner side on the next date of hearing.

Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)